

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NPAT FURNITURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NPAT FURNITURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25 th June, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U20212GJ2012PTC070901
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.263, Jinmangal Co-operative Housing Society Limited, Vibhag-2, Simandhar Tower- A/704.Ahmedabad GJ 380054 IN
6.	Insolvency commencement date in respect of corporate debtor	18 th December, 2019 (Order received on 11 th January, 2020)
7.	Estimated date of closure of insolvency resolution process	14 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Kaushik Jayantilal Shah Reg No- IBBI/IPA-002/IP-N00143/2017-18/10379
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add -305, Hrishikesh II, Nr. Navrangpura Bus Stop, Opp. Municipal School, Navrangpura, ,Ahmedabad, ,Gujarat ,380009 Email -kjshahco@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. 305, Hrishikesh II, Nr. Navrangpura Bus Stop, Opp. Municipal School, Navrangpura, ,Ahmedabad, ,Gujarat ,380009. Email -cirp.npat@gmail.com
11.	Last date for submission of claims	25 th January , 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **NPAT Furniture Private Limited** on **18th December, 2019** (order received on 11-01-2020).

The creditors of **NPAT Furniture Private Limited** are hereby called upon to submit their claims with proof on or before **25th January, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

For, K. J. SHAH & CO.

Date: 13th January, 2020
Place: Ahmedabad


(PROPRIETOR)

Sd/-
Kaushik Jayantilal Shah
Interim Resolution Professional
Reg. No- IBBI/IPA-002/IP-N00143/2017-18/10379